

DIRECTORATE GENERAL OF FOREIGN TRADE
DES-VI (FOOD & MISC)

Minutes of the meeting No. 02/14 of NC-VI held on 18.04.2013

Meeting No. 02/14 for the licensing year 2012-13 to consider cases under Duty Exemption Schemes (Chapter-4) of Foreign Trade Policy 2009-14 pertaining to Food, Marine & Misc. Products was held on 18.04.2013 under the Chairmanship of Sh. S.K.Samal. Jt. DGFT. Following members were present in the meeting.

S.N	Name of the Officer	Designation	Department
1	Sh. A.K.Ojha	A.D	MSME
2	Sh.S.K.Jain	D.O	DIPP
Officers in attendance			
1.	Sh.YoginderSingh	Dy.DG	DGFT
2	Sh. S.K. Panigrahi	EO	DGFT

The minutes of the earlier meeting No. 40 /13 held on 21.03.2013 were ratified by the members. Agenda for individual cases was taken up for discussion. Decision taken in each case is enumerated below. Ad-hoc norms fixed in this meeting are valid for a period of 2 years as per para4.7.1(b) of Hand book of procedure (vol-1) 2009-14 updated as on 5.6.2012.

1	30 Case No.:1/23/85-ALC3/2011	Party Name:YKK INDIA PVT.LTD.	Meet No/Date:2/85-ALC3/2013 18.04.2013	Status:
	HQ File :01/85/050/00122/AM12/	RLA File :05/24/040/00183/AM12/	Lic.No/Date:0510300367 25.08.2011	Deferred
	The case was discussed in the meeting Sh.Rishiraj singh representative of the firm appeared before the committee for personal hearing and explained the process and handed over sample of brass flat wire (item of import) to DIPP member . The case was deferred for DIPP 's comments . DIPP will work out the norms for consideration of NC.			

2	31 Case No.:2/27/85-ALC3/2012	Party Name:NTL LEMNIS INDIA PRIVATE LIMITED	Meet No/Date:2/85-ALC3/2013 18.04.2013	Status:
	HQ File :01/85/050/00140/AM13/	RLA File :05/24/040/00266/AM13/	Lic.No/Date:0510337514 19.10.2012	Deferred
	The case was discussed in the meeting and it was noted that firm has already submitted information to Deptt. of Information and Technology vide their letter dated 22.1.2013. Committee decided to remind Department of Information and Technology to expedite their comments. The case was deferred and to be placed before the committee on 30.5.2013.			

3	32 Case No.:3/33/85-ALC3/2012	Party Name:SHIVA SHELLAC & CHEMICALS	Meet No/Date:2/85-ALC3/2013 18.04.2013	Status:
	HQ File :01/85/050/00150/AM13/	RLA File :50/24/040/00014/AM13/	Lic.No/Date:5010001531 04.12.2012	Deferred
	The case was discussed in the meeting and committee decided to call for following information from the firm :- 1. Stage wise wastage of inputs in manufacturing process 2. . Composition of raw material and export product. The case was deferred and to be placed before the committee on 30.5.2013.			

4	33 Case No.:6/27/85-ALC3/2012	Party Name:ICON DESIGNS	Meet No/Date:2/85-ALC3/2013 18.04.2013	Status:
	HQ File :01/85/050/00144/AM13/	RLA File :06/24/040/00019/AM13/	Lic.No/Date:0610028885 11.09.2012	Deferred
	The case was discussed in the meeting . Representative of DIPP stated that the C&PC will recommend the norms in this case as most of the inputs related to them. It was noted that C&PC has called for certain information from the applicant. Committee decided to remind the firm for furnishing the requisite information . The case was deferred and to be placed before the committee on 30.5.2013.			

5	34	Party Name:GOLDEN TOBACCO LTD	Meet No/Date:2/85-ALC3/2013 18.04.2013	Status:
	HQ File :01/85/050/00109/AM11	RLA File :34/24/40/035/AM11	Lic.No/Date:3410027451 07.07.2010	Approved
	The case was discussed in the meeting and committee decided to ratify the norms as per the comments furnished by DIPP(TSW)vide their note No 7/226/2010-TSW/94 dated 2.4.2013 as under:-			
	Export Item	Qty.	Import Item	Qty.
	Assorted little Cigar / Cigar / Cigarillos (of various length & circumferences made from the reconstituted tobacco) Consisting minimum of 41190.7 kgs of reconstituted tobacco (22mm to 36 mm width & 45 mm to 55 mmGSM) & BOPP Film (100mm to 400 mm width & 20 to 30 micron) consisting minimum of 21051.27 kgs)	460.00 Million Nos.	1. Reconstituted Tobacco (22mm to 36 mm width & 45 mm to 55 mm GSM) 2.BOPP Film (100 mm to 400 mm width & 20 to 30 micron) 3. Synthetic Flavouring essence (different kind of essence for flavouring Tobacco)	45310.00 kgs 23156.4 kgs 9015.00 kgs.
	RA may take consequential action as per policy / procedure.			

6	35 Case No.:12/33/85-ALC3/2011	Party Name:K. T. QUALITY CONTROL PVT. LTD.	Meet No/Date:2/85-ALC3/2013 18.04.2013	Status:
	HQ File :01/85/050/00202/AM12/	RLA File :03/94/040/01005/AM12/	Lic.No/Date:0310682041 15.02.2012	Deferred
	The case was discussed in the meeting and it was noted that the firm's reply is not acceptable . If a point has arise subsequently after the ad- hoc norms were fixed,. the applicant must reply to the point . It was also noted that the norms fixed are only ad-hoc, the firm needs to reply to points raised by the NC. Accordingly firm may be informed. . The case was deferred and to be placed before the committee on 30.5.2013.			

7	36 Case No.:7/17/85-ALC3/2011	Party Name:ENGLISH INDIAN CLAYS LIMITED	Meet No/Date:2/85-ALC3/2013 18.04.2013	Status:
	HQ File :01/85/050/00088/AM12/	RLA File :53/24/040/00006/AM12/	Lic.No/Date:5310013114 19.07.2011	Deferred
	The case was discussed in the meeting and it was decided to remind MSME (Glass & ceramic) division to expedite their comments . The case was deferred and to be placed before the committee on 30.5.2013.			

8	37 Case No.:7/27/85-ALC3/2012	Party Name:MASH INTERNATIONAL PVT.LTD.	Meet No/Date:2/85-ALC3/2013 18.04.2013	Status:
	HQ File :01/85/050/00145/AM13/	RLA File :06/24/040/00022/AM13/	Lic.No/Date:0610029180 28.09.2012	Deferred.
	The case was discussed in the meeting and committee decided to remind the firm for furnishing the information already called for and also remind Department of Animal Husbandry and Dairying for their comments. The case was deferred and to be placed before the committee on 30. 5. 2013.			

9	38	REF. FROM ASSOCIATION OF SODIUM HYDROSULPHITE MANUFACTURERS	Meet No/Date:2/85-ALC3/2013 18.04.2013	Status: Deferred
		HQ File :01/85/171/009/AM13		
	REVIEW OF SION E-79 & E-106 AS SODIUM HYDROSULPHITE (SHS) ALLOWED UNDER THESE SION INPUTS SHS IS NOT BEING USED AS RAW MATERIAL B MANUFACTURERS OF EXPORT PRODUCT E-79 FOR WHITE SUGAR AND E-106 FOR RAW SUGAR. REQUEEST FOR DISALLOW OF SHS FROM THESE SION			
	The case was discussed in the meeting and it was decided to remind Directorate of Sugar to expedite their comments. The case was deferred and to be placed before the committee on 30.5.2013.			

10

39	Party Name:VIVIMED LABS LIMITED	Meet No/Date:2/85-ALC3/2013	Status:
Case No.:1/30/85-ALC3/2011		18.04.2013	
HQ File :01/85/050/00174/AM12/	RLA File :09/24/040/00307/AM12/	Lic.No/Date:0910049155	
		29.09.2011	
The case was discussed in the meeting and committee decided to ratify the ad- hoc norms as per the written comments furnished by the Department of C&PC vide their U.O No. 14010/138/2011- Ch II dated 4.4.2013 as under :-			
Export Item	Qty.	Import Item	Qty.
Reversacol Graphite	1 kg	1.4 Fluoro Benzalehyde	3.330 kg
		2.DMSO	18.235 kg
		3.Pural MG 70	1.200 kg
		4. Dimethyl Succinate	4.997 kg
		5. Methanol	33.525 kg
		6. Potasium carbonate	2.700 kg
		7.Tri methyl Silyl Acetylene (TMSA)	1.500 kg
		8.Tetra Hydro Furan (THF)	14.825 kg
		9. Pural MG 30	32.000kg

		10.Toluene	25.760 kg
		11.Red AL (Vitride)	3.100kg
	RA may take consequential action as per policy / procedure.		

11	40 Case No.:7/5/85-ALC3/2012	Party Name:VIJAYJYOT SEATS PVT. LTD.	Meet No/Date:2/85-ALC3/2013 18.04.2013	Status:
	HQ File :01/85/050/00036/AM13/	RLA File :34/24/040/00269/AM12/	Lic.No/Date:3410033795 10.04.2012	Rejected
	The case was discussed in the meeting and it was noted that firm has not given the requisite information despite three reminders . Hence committee decided to reject the case. Concerned RA to take further necessary action under intimation to DGFT.			

12	41 Case No.:6/20/85-ALC3/2012	Party Name:VISHANT TRADERS (P) LTD.	Meet No/Date:2/85-ALC3/2013 18.04.2013	Status:
	HQ File :01/85/050/00122/AM13/	RLA File :30/24/040/00014/AM13/	Lic.No/Date:3010086810 13.06.2012	Deferred
	The case was discussed in the meeting and it was noted that information called for by the Department of C&PC vide their letter dated 4.4.2013 nor received from the firm . Committee decided to remind the firm to furnish the information called for by C&PC . The case was deferred and to be placed before the committee on 30.5.2013.			

13	42 Case No.:4/20/85-ALC3/2012	Party Name:ORIGIN COFFEE ROASTING (P) LTD	Meet No/Date:2/85-ALC3/2013 18.04.2013	Status:
	HQ File :01/85/050/00120/AM13/	RLA File :07/24/040/00211/AM13/	Lic.No/Date:0710090215 14.08.2012	Deferred
	The case was discussed in the meeting and it was noted that firm has furnished the information to MFPI under intimation to this			

office vide their letter dated 26.3.2013. Committee decided to remind MFPI to expedite their comments . The case was deferred and to be placed before the committee on 30.5.2013.

14	43	Party Name:SSK EXPORTS LTD	Meet No/Date:2/85-ALC3/2013 18.04.2013	Status:
	HQ File :01/85/162/179/AM13	RLA File :02/24/040/0057/AM13/	Lic.No/Date:0210179144 26.09.2012	Deferred
	The case was discussed in the meeting and it was noted that clarification sought from the Tea Board for recommending higher quantity has not been received, Committee decided to remind Tea Board at Chairman's level. The case was deferred and to be placed before the committee on 30.5.2013.			
15	44 Case No.:4/11/85-ALC3/2012	Party Name:SSK EXPORTS LTD.	Meet No/Date:2/85-ALC3/2013 18.04.2013	Status:
	HQ File :01/85/050/00083/AM13/	RLA File :02/24/040/00055/AM13/	Lic.No/Date:0210178774 21.06.2012	Deferred
	The case was discussed in the meeting and it was noted that clarification sought from the Tea Board for recommending higher quantity has not been received, Committee decided to remind Tea Board at Chairman's level. The case was deferred and to be placed before the committee on 30.5.2013.			

16	45 Case No.:10/11/85-ALC3/2012	Party Name:SSK EXPORTS LTD.	Meet No/Date:2/85-ALC3/2013 18.04.2013	Status:
	HQ File :01/85/050/00089/AM13/	RLA File :02/24/040/00050/AM13/	Lic.No/Date:0210178773 21.06.2012	Deferred

The case was discussed in the meeting and it was noted that clarification sought from the Tea Board for recommending higher quantity has not been received, Committee decided to remind Tea Board at Chairman's level. The case was deferred and to be placed before the committee on 30.5.2013.

17	46	Party Name:WRITEFINE PRODUCTS PVT.LTD.	Meet No/Date:2/85-ALC3/2013 18.04.2013	Status:
	HQ File :01/85/050/0050/AM13	RLA File :03/95/040/00137/AM13	Lic.No/Date:0310696254 25.05.2012	Approved
	The case was discussed in the meeting and it was noted that firm has furnished copy of export order indicating "Rubber Tips" in the export product description. Hence committee decided to ratify the norms as per SION A-3180 and also allowed import item "Rubber tips" on net to net basis with accountability clause.			

18	47	Party Name:JINDAL AGRO PROCESSING PVT LTD	Meet No/Date:2/85-ALC3/2013 18.04.2013	Status:
	Case No.:7/28/85-ALC3/2010			
	HQ File :01/85/050/00108/AM11/	RLA File :34/24/040/00054/AM11/	Lic.No/Date:3410027241 16.06.2010	Deferred.
	The case was discussed in the meeting And it was noted that firm has furnished their reply vide their letter dated 25.3.2013 . Committee decided to forward the reply to MFPI for their comments. The case was deferred and to be placed before the committee on 30.5.2013.			

19	48	Party Name:SOMA BEVERAGES PRIVATE LIMITED	Meet No/Date:2/85-ALC3/2013 18.04.2013	Status:
	Case No.:3/16/85-ALC3/2012			

HQ File :01/85/050/00113/AM13/	RLA File :04/24/040/00075/AM13/	Lic.No/Date:0410138448 26.07.2012	Deferred
The case was discussed in the meeting and it was noted that a copy of Industrial license required for export products has been called for from the firm as per DIPP's U.O No 716.2013/TSW dated 15.2.2013 . Committee decided to remind the firm for the same. The case was deferred and to be placed before the committee on 30.5.2013.			

20	49 Case No.:5/5/85-ALC3/2012	Party Name:THE NATIONAL INDUSTRIAL CORPORATION LTD	Meet No/Date:2/85-ALC3/2013 18.04.2013	Status:
	HQ File :01/85/050/00034/AM13/	RLA File :05/24/040/00484/AM12/	Lic.No/Date:0510321946 10.04.2012	Deferred
	The case was discussed in the meeting and it was noted that certain documents have been received from the applicant in response to our e mail dated 9.4.2013 The same may be forwarded to MFPI with a request to furnish their comments. The case was deferred and to be placed before the committee on 30.5.2013.			

21	50 Case No.:1/29/85-ALC3/2012	Party Name:THE NATIONAL INDUSTRIAL CORPORATION LTD	Meet No/Date:2/85-ALC3/2013 18.04.2013	Status:
	HQ File :01/85/050/00146/AM13/	RLA File :05/24/040/00284/AM13/	Lic.No/Date:0510338321 06.11.2012	Deferred
	: The case was discussed in the meeting and it was noted that certain documents have been received from the applicant in response to our e mail dated 9.4.2013 The same may be forwarded to MFPI with a request to furnish their comments. The case was deferred and to be placed before the committee on 30.5.2013.			

22	51	Party Name:SPARTAN SPORTS INDUSTRIES	Meet No/Date:2/85-ALC3/2013 18.04.2013	Status:
	HQ File :01/85/050/0021/AM12	RLA File :30/24/40/08/AM12	Lic.No/Date:3010074615	Deferred

28.04.2011

The case was discussed in the meeting and committee decided to refer back the matter to MSME for clarity in recommendation regarding pieces and Sq. meters.. The case was deferred and to be placed before the committee on 30.5.2013.

23	52	Party Name:SPARTAN SPORTS INDUSTRIES	Meet No/Date:2/85-ALC3/2013 18.04.2013	Status:
	HQ File :01/85/050/002/AM12	RLA File :30/24/40/60/AM11	Lic.No/Date:3010072701 04.02.2011	Deferred
	The case was discussed in the meeting and committee decided refer back the matter to MSME for clarity in recommendation regarding pieces and Sq. meters.. The case was deferred and to be placed before the committee on 30.5.2013.			

24	53 Case No.:4/15/85-ALC3/2012	Party Name:SPARTAN SPORTS INDUSTRIES,	Meet No/Date:2/85-ALC3/2013 18.04.2013	Status:
	HQ File :01/85/050/00108/AM13/	RLA File :30/24/040/00016/AM13/	Lic.No/Date:3010086781 13.06.2012	Deferred
	The case was discussed in the meeting and committee decided to defer the case as comments awaited from the MSME. MSME may be reminded to expedite their comments . The case may be placed before the committee4 on 30.5.2013.			

25	54	Party Name:DUKES CONSUMER	Meet No/Date:2/85-ALC3/2013	Status:
----	----	---------------------------	-----------------------------	---------

Case No.:2/37/85-ALC3/2011	CARE LIMITED	18.04.2013	
HQ File :01/85/050/00219/AM12/	RLA File :09/24/040/00442/AM12/	Lic.No/Date:0910050601 03.01.2012	Deferred
The case was discussed in the meeting and it was noted that information called from the firm regarding definite export order indicating the specification of export item in terms of its import constituents particularly cocoa powder is awaited . Committee decided to defer the case and to place it before the committee on 30.5.2013.			

26	55 Case No.:4/27/85-ALC3/2012	Party Name:RAVI FOODS P.LTD.,	Meet No/Date:2/85-ALC3/2013 18.04.2013	Status:
	HQ File :01/85/050/00142/AM13/	RLA File :09/24/040/00292/AM13/	Lic.No/Date:0910053838 17.09.2012	Deferred
	The case was discussed in the meeting and it was noted that information furnished by the firm has been forwarded to MFPI on 28.3.2013 for their comments. Committee decided to remind MFPI to expedite their comments . The case was deferred and to be placed before the committee on 30.5.2013.			

	56 Case No.:2/33/85-ALC3/2012	Party Name:MAGHIRAM AND SONS	Meet No/Date:2/85-ALC3/2013 18.04.2013	Status:
27	HQ File :01/85/050/00149/AM13/	RLA File :30/24/040/00041/AM13/	Lic.No/Date:3010090091 23.11.2012	Deferred
	The case was discussed in the meeting and it was noted that the import product by itself does not produce honey. Hence the point raised about factoring in of commercial value of honey is not relevant. Hence MSME may be requested for comments. The case was deferred and to be placed before the committee on 30.5.2013.			

28	57	Party Name:AGSON GLOBAL PRIVATE LIMITED.	Meet No/Date:2/85-ALC3/2013 18.04.2013	Status:
	Case No.:1/12/85-ALC3/2011			
	HQ File :01/85/050/00058/AM12/	RLA File :05/23/040/00118/AM12/	Lic.No/Date:0510296452 13.07.2011	Deferred
The case was discussed in the meeting and it was noted that information called from the firm has not been received so far. Committee decided to await applicants response to second reminder dated 5.4.2013 till 30.4.2013 ,If no reply is received , the case be brought before Norms committee . The case was deferred				

29	58	Party Name:ALKEM LABORATORIES LTD.,	Meet No/Date:2/85-ALC3/2013 18.04.2013	Status:
	Case No.:6/10/85-ALC3/2012			
	HQ File :01/85/050/00079/AM13/	RLA File :03/94/040/00028/AM13/	Lic.No/Date:0310698855 15.06.2012	Deferred
The case was discussed in the meeting and it was noted that comments of MFPI are still awaited. Committee decided to remind MFPI to expedite their comments. The case was deferred and to be placed before the committee on 30.5.2013.				

30	59	Party Name:FINNS FROZEN FOODS (INDIA) LIMITED	Meet No/Date:2/85-ALC3/2013 18.04.2013	Status:
	Case No.:1/9/85-ALC3/2011			
	HQ File :01/85/050/00039/AM12/	RLA File :03/94/040/00047/AM12/	Lic.No/Date:0310627691 21.04.2011	Deferred
The case was discussed in the meeting and it was noted that firm vide their letter dated 27.10.2012 furnished information to this office under intimation to MFPI. However Comments from MFPI still awaited. Committee decided to issue reminder from Chairman's level addressed to Jt. Secy. MFPI to expedite their comments. . The case was deferred and to be placed before the committee on 30.5.2013.				

31	60 Case No.:14/14/85-ALC3/2012	Party Name:SURYA HERBAL LTD.	Meet No/Date:2/85-ALC3/2013 18.04.2013	Status:
	HQ File :01/85/050/00103/AM13/	RLA File :05/24/040/00158/AM13/	Lic.No/Date:0510331420 06.08.2012	Deferred
	The case was discussed in the meeting and it was noted that comment awaited from AYUSH despite several reminders. Committee decided to issue reminders addressed to Jt. Secy. AYUSH from chairman's level . The case was deferred and to be placed before the committee on 30.5.2013.			

32	61 Case No.:1/20/85-ALC3/2012	Party Name:SUKASO CERACOLORS P.LTD.,	Meet No/Date:2/85-ALC3/2013 18.04.2013	Status:
	HQ File :01/85/050/00117/AM13/	RLA File :09/24/040/00051/AM13/	Lic.No/Date:0910053220 10.07.2012	Deferred
	The case was discussed in the meeting and it was noted that clarification sought from the Department of C&PC regarding "whether comments furnished by the consultant " can be accepted for the purpose of determining the input output norms has not been received so far. Committee decided to remind C&PC to expedite their reply.. The case was deferred and to be placed before the committee on 30.5.2013.			

33	62 Case No.:1/31/85-ALC3/2012	Party Name:ALKALOIDS CORPORATION	Meet No/Date:2/85-ALC3/2013 18.04.2013	Status:
	HQ File :01/85/050/00147/AM13/	RLA File :02/24/040/00149/AM13/	Lic.No/Date:0210184609 20.12.2012	Deferred
	The case was discussed in the meeting and it was noted that comment is awaited from AYUSH despite several reminders. Committee decided to issue reminders addressed to Jt. Secy. AYUSH from chairman's level . The case was deferred and to be placed before the committee on 30.5.2013.			

34	63 Case No.:9/33/85-ALC3/2012	Party Name:IMSOFER MANUFACTURING INDIA PRIVATE LIMITED,	Meet No/Date:2/85-ALC3/2013 18.04.2013	Status:
	HQ File :01/85/050/00156/AM13/	RLA File :31/83/040/00126/AM13/	Lic.No/Date:3110056192 05.11.2012	Deferred
	The case was discussed in the meeting and it was noted that comments are awaited from MFPI. Committee decided to remind MFPI to expedite their comments. The case was deferred and to be placed before the committee on 30.5.2013.			

35	64 Case No.:9/7/85-ALC3/2011	Party Name:M & B ENGINEERING PVT. LTD.	Meet No/Date:2/85-ALC3/2013 18.04.2013	Status:
	HQ File :01/85/050/00035/AM12/	RLA File :08/24/040/00360/AM11/	Lic.No/Date:0810098214 13.04.2011	Deferred
	The case was discussed in the meeting and committee decided that copy of the firms reply/ letter dated 28.1.2013 may be sent to DIPP for their comments. . The case was deferred and to be placed before the committee on 30.5.2013.			

36	65	Party Name:JAIKISHANDASS MALL JUTE PRODUCTS (P) LTD	Meet No/Date:2/85-ALC3/2013 18.04.2013	Status:
	HQ File :01/85/50/0187/AM12	RLA File :02/24/40/159/AM12	Lic.No/Date:0210170317 07.12.2011	Deferred
	The case was discussed in the meeting and it was decided to inform the applicant about Jute commissioner's response/ letter dated 22.3.2013 that the firm is not processing the raw material at present.. Firm may be asked to indicate if any import has been made and goods produced for export against the subject Authorization .Committee also decided to write a letter to Jute Commissioner stating that firm has obtained an Advance Authorisation No 0210170317 dated 7.12.2011 for duty free import of "Raffia natural fiber in bales of 100 kgs" and " seeking status of the utilization of imported goods, if any. The case was deferred and to be placed before the committee on 30.5.2013.			

37	66 Case No.:5/33/85-ALC3/2012	Party Name:SUPERHOUSE LTD.,	Meet No/Date:2/85-ALC3/2013 18.04.2013	Status:
	HQ File :01/85/050/00152/AM13/	RLA File :06/24/040/00027/AM13/	Lic.No/Date:0610029444 05.11.2012	Deferred
	The case was discussed in the meeting and it was decided to remind Textile commissioner to expedite their comments. The case was deferred and to be placed before the committee on 30.5.2013.			

38	67 Case No.:11/36/85-ALC3/2011	Party Name:SUPERHOUSE LTD.,	Meet No/Date:2/85-ALC3/2013 18.04.2013	Status:
	HQ File :01/85/050/00214/AM12/	RLA File :06/24/040/00062/AM12/	Lic.No/Date:0610025830 09.02.2012	Deferred
	The case was discussed in the meeting and it was noted that Textile commissioner has been requested to furnish revised comments as specification of fabric / rubber sheet in this case is different from other case , in which textile commissioner's comments are available. Committee decided to remind Textile commissioner through D.O letter. The case was deferred and to be placed before the committee on 30.5.2013.			

XXXXXXXXXX

